# **RAJYA SABHA**

## Friday, the 9th August, 1914/the 18th Sravana, 1896 (Saka)

The House met at eleven of the clock, Mr. Deputy Chairman in the Chair.

#### **ORAL ANSWERS TO QUESTIONS**

\*409. [The question]{Shries Babubhai M. Chinai) was absent. For answer, vide cols. 27-28 infra. |

MR. DEPUTY CHAIRMAN : Next Question, 410.

### REFERENCE JO POINT OF PRIVILEGE ARISING OUT OF ANSWER TO TARRED QUESTION NO. 325

SHRI NIREN GHOSH : Mr. Deputy Chair nin, before we proceed with the Question Hour we have a submission about the Ques tion *Hon* itself, about the procedure in the Question Hour itself.....

श्वी प्रकाशवीर शास्त्री: मैं एक व्यवस्था का प्रज्न उठाना चाहता हूं। उपसभापति जी, मैं एक व्यवस्था का प्रज्न उठाना चाहता हूं।

श्री उपसभापति : इस समय क्या व्यवस्था का प्रश्न है?

श्रीं प्रकाशवीर शास्त्री: व्यवस्था का प्रश्न मेरा यह है ि जिस समय मैंने उस प्रश्न के सम्बन्ध में जानकारी चाही तो आपने कहा कि स्वेण्चन के मम्बन्ध में कोई व्यवस्था का प्रण्न लाना होगा तो वह केवल क्वेश्चन झादर में ही लाना होगा ।

MR. DEPUTY CHAIRMAN : It was already raised.

श्री प्रकाशवीर सास्त्री: मेरी बात सुन तो लीजिए श्रीमन्, बात ऐसी है कि कोई भी सदस्य राज्य सभा में जब प्रकन पूछता है या मंत्री उसका उत्तर देता है तो यह झापके आदेश से पूछता है या उत्तर देता है। उस प्रासन से जिसकी अनुमति दे दी जाए उस पर किसी प्रकार की झापत्ति हो तो एक तो यह स्रासन का अपमान है श्रीर दूसरा यह है कि आगर राज्य सभा में कोई सदस्य प्रश्न करता है तो राज्य सभा में ही उसके बारे में झापत्ति हो सकती है, लोक सभा के सदस्य उसके बारे में झापत्ति उठायें यह उचित नहीं। उन्हें यह घधिकार नहीं है कि राज्य सभा के किसी प्रख्न को ले कर बाहर किसी प्रकार की कोई स्रापत्ति करे या दंड देने की बात करे। दूसरी बात यह है कि कोई यह कहे कि यह पार्टी-प्रश्न है तो हमारे हाउस की जो कार्यवाही चलती है वह या तो राज्य सभा की जो प्रक्रिया है उसके आधार पर चलती है या हमारा जो संविधान है उसके आधार पर चलती है, पार्टी क्वेश्चन इसमें नहीं आता है।

SHRI AWADHESHWAR PRASAD SINHA: Sir, he is setting up a bad precedent. He should raise it after 12 o'clock.

श्री प्रकाशवीर शास्त्री: तो मेरा कहना यह है कि हमारे दो सदस्यों के, श्री ए० जी० कुलकर्णी धौर श्री कृष्ण कान्त के, प्रश्न को लेकर जो बाहर कार्यवाही हुई है श्रीर जो उन्हें दंडित करने की व्यवस्था की जा रही है यह मैं समझता हूं कि विशेषाधिकार का प्रश्न है ग्रीर मैं चाहता हूं कि उस पर प्राप विचार करें।

श्री उपसभापति : वह तो रिजेक्ट हो गया। विशेषा-धिकार का कोई प्रश्न ही नहीं उठता ।

SHRI NIREN GHOSH: Sir, this is an extremely serious question touching upon the privilege, convention, usage, everything of this House. You are aware that a year o two back Shri Chandra Shekhar was likely to be chided in this way. All of us took up the matter in this House. The so-called CPI progressives inside the Congress do all sorts of dirty things and try to crush healthy criticism. I say this thing should not be allowed. Who is the Prime Minister to say this? The Prime Minister has no right as Government leader to tell them or to check them ?

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, there is nothing before the House which concerns the matter that you have raised. This matter was raised yesterday. I may tell you that we are not going to be guided by what is supposed to be a reported statement reported by somebody. There is nothing there. I am sorry I will not permit this kind of a discussion.

SHRI BHUPESH GUPTA : What you have said seems to be very plausible that we have nothing to do. But unfortunately what happens outside, we cannot keep quiet about it ..

MR. DEPUTY CHAIRMAN : There is nothing.

SHRI BHUPESH GUPTA : Here is a question, whether the development outside has an impact on the working of the Question Hour. That is the point. You are right,

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if you think that what has appeared in the press MR. DEPUTY CHAIRMAN: Please sit I is not necessarily correct; but then surely it has I During down, Mr. Rajnarain... an impact on the Question Hour. Question Hour in British Parliament, I may tell (Interruptions) of the ruling party ask all श्री राजनारायण : आपसे मेरा विनती के साथ you, Members inconvenient questions. Have you ever heard निवेदन है जब प्रधान मंत्री जी ने. these things being debated in the Conservative (Interruption) MR. DEPUTY Party when it was in power or by the Labour Party when it was in power? It is not done. CHAIRMAN: Mr. Rajnarain, there is Question Hour loses its meaning if Members nothing on which you can raise a point of order. of the ruling party are prevented from asking श्री राजनारायण : यह प्रधान मंत्री जी ने कहा है questions in public interest. Question Hour is not कि यहां के लोग राजनारायण के साथ. a party matter. I am not going into who is right (Interruption) or who is wrong. That is not the issue. But (merruption) Question Hour should be fully encouraged by राजनारायण के साथ कुलकर्णी मिल गए all parties, above all, by the ruling party.

SHRI N.G. GORAY: Sir, I would submit only one or two things. One is that suo mom you should have taken note of what has appeared in the press. It concerns the House.

MR. DEPUTY CHAIRMAN : 1 have already stated that I have read the newspaper and there is nothing that need be taken notice of, because the whole thing is something which is reported by somebody. We do not know what happened there. Yes, Mr. Anand, you can put your question.

SHRI N. G. GORAY : Sir, it is not something which is reported just by somebody...

(Interruptions)

SHRI NIREN GHOSH: It has not been contradicted.

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Goray.

SHRI N. G. GORAY: Sir, it concerns the privileges of the House. These are the only two Members who can dare to put some questions, inconvenient questions, to the ruling party ...

MR. DEPUTY'CHAIRMAN: All right. Now, the Minister is replying.

SHRI N. G. GORAY: My point is, Sir, that you should *iuo motu* take up this matter.

SHRI BHUPESH GUPTA: Sir, the Question Hour should not be disturbed by anybody.

भी राजनारम्पण: मेरा पोइन्ट साफ साइंर है।

(Interruption)

MR. DEPUTY CHAIRMAN: We are not concerned with what Mr. Rajnarain does outside the House. Please sit down. If you go on speaking like this, nothing will go on record. Yes, Mr. Anand.

SHRI P. L. KUREEL URFTALIB: Sir, he has no right to talk like this in the House. (Interruptions) MR. DEPUTY CHAIRMAN: Mr. Talib, please sit down. Mr. Rajnarain, please sit down. Nothing will go on record.

SHRI RAJNARAIN: (Continued to speak.)

SHRI P. L. KUREEL URF TALIB: (Continued to sp-

## ORAL ANSWERS TO OUESTIONS-contd.

### **Repatriates from Sri Lanka and Burma**

\*410. DR. Z. A. AHMAD:

SHRI B. D. BARMAN : SHRI J. S. ANAND :t Will the Minister of SUPPLY AND RE-HABILITATION be pleased to state :

(a) the number of repatriates expected to arrive from Sri Lanka and Burma for resettlement in the country during the Fifth Five Year Plan period; and

(b) what steps are being taken by Government for their rehabilitation ?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REH TATION (SHRI G. VENKA." SWAMY): (a) On the basis of the Indo-Ceylort Agreement 1964 and the Joint Communique issu

fThe question was actual l> the floor the b> Shri of House